DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 15/81-ALC2/2019 DATED 30.10.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 15/81 of Norms Committee-II for the year 2019-20 held on 30.10.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri B. C. Nayak, D.O.	DHI
3.	Shri A. K. Mishra, AI	MoS
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

i. Minutes of Meeting No. 13/81 dated 03.10.2019 held on 4.10.2019 were circulated among all the members of the Committee on 17.10.2019. Since, no comments were received within prescribed time, the minutes were uploaded on DGFT's website on 24.10.2019. Hence, the said minutes are unanimously approved.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
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Minutes of the cases discussed in the meeting are as below:

MEETING NUMBER: 15/81-ALC2/2019 **MEETING DATE:** 30.10.2019

1	**Case No.:1/23/81-ALC2/2017**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	Deferred
	Decision: The Committee considered the case as per agenda and noted the written comments given by DHI vide O.M. No. DES-2/BHEL/PEM-1-2019-HEI-Part(4) received through email dated 07.09.2019. The Committee was informed that similar cases of the same applicant are being placed in PIC as the items are not imported by any manufacturing unit of the applicant. Hence, the Committee decided to place the matter before the PIC alongwith such other cases. The case stands deferred.			

2	**Case No.:2/8/81-ALC2/2013**	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019 followed by a reminder on 19.07.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

3	**Case No.:41/14/81-ALC2/2018**	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00759/AM19/	RLA File :10/24/040/00077/AM16/	Lic.No/Date:1010059340 10.12.2015	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY on 17.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

4	**Case No.:32/14/81-ALC2/2018**	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00750/AM19/	RLA File :10/24/040/00060/AM17/	Lic.No/Date:1010059610 19.09.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY on 17.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

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5	**Case No.:10/11/81-ALC2/2018**	Party Name: MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00626/AM19/	RLA File :04/24/040/00128/AM17/	Lic.No/Date:0410162481 09.11.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by final reminder on 13.05.2019. However, the applicant sought some more time to furnish the requisite information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

6	**Case No.:283/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01001/AM19/	RLA File :10/24/040/00118/AM17/	Lic.No/Date:1010059735 15.03.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 16.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

7	**Case No.:159/14/81-ALC2/2018**	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00877/AM19/	RLA File :07/24/040/00191/AM18/	Lic.No/Date:0710112310 26.10.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 16.09.2019 for examination of the case. However, in the meeting, the representative of DHI requested to send again a complete set of application. Therefore, the Committee decided to send a complete set of application to DHI. The case stands deferred.			

8	**Case No.:7/21/81-ALC2/2017**	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019 followed by final reminder on 17.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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9	**Case No.:43/3/81-ALC2/2018**	Party Name: GRAVITA INDIA LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00120/AM19/	RLA File :13/24/040/00046/AM18/	Lic.No/Date:1310048823 04.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee. Case is deferred.			

10	**Case No.:362/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01080/AM19/	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME: 1. Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. The case stands deferred.			

11	**Case No.:3/2/81-ALC2/2018**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019 followed by reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to remind again the applicant for submitting the requisite information. The case stands deferred.			

12	**Case No.:34/5/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00242/AM19/	RLA File :34/24/040/00315/AM18/	Lic.No/Date:3410043899 19.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019 followed by reminders on 19.07.2019 & 12.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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13	**Case No.:2/1/81-ALC2/2018**	Party Name: KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	Deferred
	Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 12.10.2019 is deficient due to the following reason: 1. Size-wise export & corresponding import. Therefore, the Committee decided to ask from the applicant to provide clarification for the above mentioned deficiency. The case stands deferred.			

14	**Case No.:82/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00800/AM19/	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

15	**Case No.:114/3/81-ALC2/2018**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitY has sought certain information from the applicant vide email dated 22.07.2019 followed by reminder dated 07.08.2019. However, the requisite information is still awaited. Hence, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

16	**Case No.:87/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00805/AM19/	RLA File :07/24/040/00016/AM19/	Lic.No/Date:0710113297 17.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 16.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

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Dy. Director General of Foreign Trade

17	**Case No.:126/5/81-ALC2/2018**	Party Name: SIEMENS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00334/AM19/	RLA File :03/95/040/00094/AM19/	Lic.No/Date:0310821041 17.05.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI:

1. To clarify, how the quantity of CC rod in Guaranteed Technical Parameter as 21,000 Kg against 33,000 Kg at annexure 1.

The case stands deferred.

18	**Case No.:98/14/81-ALC2/2018**	Party Name: APL METALS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00816/AM19/	RLA File :02/24/040/00051/AM19/	Lic.No/Date:0210208524 25.06.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Refined Lead Ingot Purity 99.97%	519.850 MT	85481010	Lead Scrap Covered By ISRI Code Word Rails	**As applied**, taking cue from SION C-1153

RA concerned may take suitable consequential action accordingly.

19	**Case No.:111/14/81-ALC2/2018**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00829/AM19/	RLA File :07/24/040/00084/AM19/	Lic.No/Date:0710113582 13.07.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

20	**Case No.:110/5/81-ALC2/2018**	Party Name: POLYNOVA INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File	RLA File	Lic.No/Date:0310822367	Deferred

SHASHI KUMAR
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	:01/81/050/00318/AM19/	:03/95/040/00089/AM19/	17.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (TEC-1)** was sent to the applicant on 14.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:146/5/81-ALC2/2018	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
21	HQ File :01/81/050/00354/AM19/	RLA File :32/24/040/00020/AM19/	Lic.No/Date:3210078574 18.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT as per advice of MSME. The case stands deferred.			

	Case No.:122/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00840/AM19/	RLA File :07/24/040/00096/AM19/	Lic.No/Date:0710113626 24.07.2018	Deferred
22	**Decision:** The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:129/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00847/AM19/	RLA File :07/24/040/00095/AM19/	Lic.No/Date:0710113625 24.07.2018	Deferred
23	**Decision:** The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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24	**Case No.:108/10/81-ALC2/2018**	Party Name: APL METALS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00589/AM19/	RLA File :02/24/040/00069/AM19/	Lic.No/Date:0210208615 01.08.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Refined Lead Ingot Purity 99.97%	3000 MT	85481020	Lead Scrap Covered By ISRI Code Word Rains	**As applied** with maximum wastage allowed of 5% on net content of lead in import.

Note: Percentage of lead in import item is 48-55%.
RA concerned may take suitable consequential action accordingly.

25	**Case No.:5/10/81-ALC2/2018**	Party Name: MODISON METALS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00486/AM19/	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI:

1. To provide calculation sheet.

The case stands deferred.

26	**Case No.:124/10/81-ALC2/2018**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI:

1. Sl. No. 5 & 11 of Standard Deficiency Format.
2. List of indigenous items with quantity.
3. To clarify, how there will the export product without winding.

The case stands deferred.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
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27	**Case No.:42/10/81-ALC2/2018**	Party Name: VARDHMAN IMPEX	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00523/AM19/	RLA File :05/24/040/00281/AM19/	Lic.No/Date:0510407475 08.08.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 03.06.2019 followed by reminders on 11.07.2019 & 05.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

28	**Case No.:130/14/81-ALC2/2018**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00848/AM19/	RLA File :07/24/040/00113/AM19/	Lic.No/Date:0710113742 23.08.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

29	**Case No.:6/10/81-ALC2/2018**	Party Name: OETIKER INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00487/AM19/	RLA File :03/95/040/00534/AM19/	Lic.No/Date:0310823417 29.08.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72202090	**Relevant** Stainless Steel Coil Type 304 0.6 x 128.7 MM Cold Rolled Finish 2B	39105 Kg after 1/3rd recovery inclusive of 4.8% wastage
2	72202090	**Relevant** Stainless Steel Coil Type 304 0.8 x 132.5 MM Cold Rolled Finish 2B	68434 Kg after 1/3rd recovery inclusive of 4.8% wastage
3	72202090	**Relevant** Stainless Steel Coil Type 304 1.0 x 132.5 MM Cold Rolled Finish 2B	74256 Kg after 1/3rd recovery inclusive of 4.9% wastage
4	72202090	**Relevant** Stainless Steel Coil Type 304 0.5 x 78 MM Cold Rolled Finish 2B	2769.40 Kg after 1/3rd recovery inclusive of 20% wastage

Note: The word "Relevant" may be added in the description of import items.

RA concerned may take suitable consequential action accordingly.

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30	**Case No.:102/10/81-ALC2/2018**	Party Name: LALBABA SEAMLESS TUBES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00583/AM19/	RLA File :02/24/040/00086/AM19/	Lic.No/Date:0210208674 04.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to remind again the applicant for submitting the requisite information. The case stands deferred.			

31	**Case No.:105/10/81-ALC2/2018**	Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00586/AM19/	RLA File :04/24/040/00051/AM19/	Lic.No/Date:0410164657 07.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019 followed by final reminder on 17.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

32	**Case No.:112/10/81-ALC2/2018**	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00593/AM19/	RLA File :07/24/040/00150/AM19/	Lic.No/Date:0710113849 17.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019 by final reminder on 21.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

33	**Case No.:45/10/81-ALC2/2018**	Party Name: PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00526/AM19/	RLA File :05/24/040/00573/AM17/	Lic.No/Date:0510407901 26.09.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 28.10.2019 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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34	**Case No.:4/10/81-ALC2/2018**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00485/AM19/	RLA File :09/24/040/00295/AM19/	Lic.No/Date:0910066707 03.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments. The case stands deferred.			

35	**Case No.:156/14/81-ALC2/2018**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00874/AM19/	RLA File :07/24/040/00162/AM19/	Lic.No/Date:0710113957 04.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

36	**Case No.:165/14/81-ALC2/2018**	Party Name: GRAVITA INDIA LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00883/AM19/	RLA File :13/24/040/00107/AM19/	Lic.No/Date:1310049094 05.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee. Case is deferred.			

37	**Case No.:168/14/81-ALC2/2018**	Party Name: R.R. PIGMENTS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00886/AM19/	RLA File :13/24/040/00102/AM19/	Lic.No/Date:1310049097 08.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee. Case is deferred.			

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Case No.:133/10/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
HQ File :01/81/050/00614/AM19/	RLA File :34/24/040/00073/AM19/	Lic.No/Date:3410044569 10.10.2018	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 28.10.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76141000	TACSR/AS (Various Sizes) NET CONT : 1. **Aluminium Ingot** :5685.000 MTS (2) **Aluminium Master Alloy 10% Zirconium**: 25 MTS (3) **Aluminium wire/ wire rod** :230.000 (4) **Steel wire rod of relevant grade**: 2000 MTS, Total Weight : 7940 MTS	5000.000 Kilometre	1	76061190	Aluminium **Ingot**	5855 MT
			2	76012010	Aluminium **Master Alloy 10% Zirconium**	25.75 MT
			3	76061190	Aluminium **Wire/ Wire Rod**	232.30 MT
			4	72279090	**Steel Wire Rod Of Relevant Grade**	2040MT

Note:

1. **The words "PLATES/SHEETS/COILS/SLABS" may be deleted and the word "Ingot" may be added in the description of import item at Sl. No. 1.**
2. **The words "Master ALLOY 10% ZIRCONIUM" may be added in the description of import item at Sl. No. 2.**
3. **The words "PLATES/SHEETS/COILS/SLABS" may be deleted and the word "wire/wire rod" may be added in the description of import item at Sl. No. 3.**
4. **The description of import item at Sl. No. 4 may be amended as "Steel wire rod of relevant grade".**

RA concerned may take suitable consequential action accordingly.

Case No.:173/14/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
HQ File :01/81/050/00891/AM19/	RLA File :03/94/040/00615/AM19/	Lic.No/Date:0310824393 11.10.2018	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 28.10.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73043939	Carbon Steel Seamless Pipes AS PER API 5CT LATEST EDITION 13-3/8" OD 365.12 * 20.62 MM THK GRADE K-55/D10	79 MT with 32% wastage

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2	73043939	Carbon Steel Seamless Pipes AS PER API 5CT LATEST EDITION 10-3/4" OD 298.45 * 20 MM THK GRADE K 55	152 MT with 25% wastage
3	73043939	Carbon Steel Seamless Pipes AS PER API 5CT LATEST EDITION 10-3/4" OD 298.45 * 20 MM THK GRADE L 80	26 MT with 25% wastage
4	73043939	Carbon Steel Seamless Pipes AS PER API 5CT LATEST EDITION 9-5/8 OD 269.88 * 21 MM THK GRADE K-55/D10	166MT with 28% wastage

Note: Grade of steel to match in export & import.

RA concerned may take suitable consequential action accordingly.

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Case No.:54/12/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
HQ File :01/81/050/00692/AM19/	RLA File :07/24/040/00189/AM19/	Lic.No/Date:0710114069 30.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 28.10.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73181900	Threaded Bolts Made out of WIRE OF STAINLESS STEEL Grade-A286	410.690 Kg	72230091	WIRE OF STAINLESS STEEL Grade-A286 of 9.5 mm diameter	452 Kg allowing wastage @ 10%

RA concerned may take suitable consequential action accordingly.

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Case No.:178/14/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
HQ File :01/81/050/00896/AM19/	RLA File :07/24/040/00188/AM19/	Lic.No/Date:0710114068 30.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per advice given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73181900	Threaded Bolts Made out of WIRE OF STAINLESS STEEL Grade-A286	967.370 kg	72230091	WIRE OF STAINLESS STEEL Of thickness of above 1.5 mm Grade-A286 **(Dia – 6.33 mm)**	1064 Kg allowing wastage @ 10%

RA concerned may take suitable consequential action accordingly.

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42	**Case No.:22/11/81-ALC2/2018**	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00638/AM19/	RLA File :31/83/040/00120/AM19/	Lic.No/Date:3110067220 30.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.06.2019 followed by final reminder on 20.07.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the requisite information.
The case stands deferred.

43	**Case No.:114/10/81-ALC2/2018**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00595/AM19/	RLA File :04/24/040/00167/AM19/	Lic.No/Date:0410164830 30.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 28.10.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089050	Fabricated Steel Structures for hot oil heater of petroleum pipelines (67.507 MT) (Net content of Column UC 50.246 MT)	67.507 MT	72163300	Steel Column UC Section of relevant grade	51.251 MT with 2% wastage

Note:

1. **As per reply dated 11.07.2019 given by the applicant, the description of export item may be amended as "Fabricated Steel Structures for hot oil heater of petroleum pipelines" with weight 67.507 MT.**
2. **The net content of Column UC in the export item should be 50.246 MT.**
3. **The description of import item may be amended as "Steel Column UC Section of relevant grade".**

RA concerned may take suitable consequential action accordingly.

44	**Case No.:180/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00898/AM19/	RLA File :07/24/040/00191/AM19/	Lic.No/Date:0710114090 01.11.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter was submitted directly by the applicant to MeitY. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments.

The case stands deferred.

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45	**Case No.:202/14/81-ALC2/2018**	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00920/AM19/	RLA File :08/24/040/00246/AM19/	Lic.No/Date:0810143844 13.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019 followed by final reminder on 24.07.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the requisite application. The case stands deferred.			

46	**Case No.:91/10/81-ALC2/2018**	Party Name: REFORM TOOLS PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00572/AM19/	RLA File :02/24/040/00119/AM19/	Lic.No/Date:0210208801 16.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (TEC-3): 1. Specific item of export with quantity in numbers & weight. 2. Sl. No. 2, 3, 5 & 11 of Standard Deficiency Format. 3. If sizes are more information, may be given for 4-5 sizes where quantity is high. The case stands deferred.			

47	**Case No.:207/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00925/AM19/	RLA File :07/24/040/00229/AM19/	Lic.No/Date:0710114294 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter was submitted directly by the applicant to MeitY. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

48	**Case No.:208/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00926/AM19/	RLA File :07/24/040/00228/AM19/	Lic.No/Date:0710114295 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter was submitted directly by the applicant to MeitY. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

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49	**Case No.:15/11/81-ALC2/2018**	Party Name: ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00631/AM19/	RLA File :02/24/040/00136/AM19/	Lic.No/Date:0210208861 20.12.2018	Deferred
	Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 22.10.2019 is deficient as it does not contain reply of any query as asked against the deficiency letter dated 02.09.2019. Therefore, the Committee decided to ask again from the applicant to provide clarification for the following deficiencies: 1. Export product is not yet finalized and its weight may vary from 70 Kg to 600 Kg. 2. Some of export products like cable will have indigenous inputs while firm says there are none. The case stands deferred.			

50	**Case No.:231/14/81-ALC2/2018**	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00949/AM19/	RLA File :02/24/040/00142/AM19/	Lic.No/Date:0210208903 07.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the information sought by DPIIT vide U. O. No.: P-47011/131/2019-TSW dated 15.10.2019 (copy enclosed) The case stands deferred.			

51	**Case No.:378/14/81-ALC2/2018**	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination on 21.06.2019 followed by reminder on 05.09.2019. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

52	**Case No.:257/14/81-ALC2/2018**	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00975/AM19/	RLA File :05/24/040/00603/AM19/	Lic.No/Date:0510409464 24.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 12.07.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments. The case stands deferred.			

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53	**Case No.:261/14/81-ALC2/2018**	Party Name: CMI ENERGY INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00979/AM19/	RLA File :05/23/040/00433/AM19/	Lic.No/Date:0510409502 29.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019 and followed by final reminder on 12.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

54	**Case No.:264/14/81-ALC2/2018**	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00982/AM19/	RLA File :03/94/040/00931/AM19/	Lic.No/Date:0310826718 30.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

55	**Case No.:263/14/81-ALC2/2018**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00981/AM19/	RLA File :02/24/040/00160/AM19/	Lic.No/Date:0210208946 30.01.2019	Deferred
	Decision: The Committee considered the case as per agenda. It was informed by MSME that the applicant's reply dated 08.07.2019 is deficient due to the following reason: 1. Net lead content in import is less than export. The Committee noted that the applicant was called for PH in other case, however nobody appeared. Hence, the Committee decided to call the applicant for personal hearing alongwith reply to the deficiencies raised. The case stands deferred.			

56	**Case No.:284/14/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01002/AM19/	RLA File :03/94/040/00976/AM19/	Lic.No/Date:0310826973 11.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

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57	**Case No.:285/14/81-ALC2/2018**	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01003/AM19/	RLA File :02/24/040/00166/AM19/	Lic.No/Date:0210208972 12.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case was referred to MoS on 22.10.2019 for comments on rest of the items. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

58	**Case No.:290/14/81-ALC2/2018**	Party Name: POONAM ENTERPRISES	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01008/AM19/	RLA File :03/95/040/01088/AM19/	Lic.No/Date:0310827051 14.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.06.2019 followed by final reminder on 27.07.2019. However, the applicant vide email dated 27.07.2019 requested for some more time to furnish the reply. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

59	**Case No.:291/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01009/AM19/	RLA File :07/24/040/00260/AM19/	Lic.No/Date:0710114552 14.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME: 1. Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. The case stands deferred.			

60	**Case No.:295/14/81-ALC2/2018**	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01013/AM19/	RLA File :07/24/040/00267/AM19/	Lic.No/Date:0710114562 15.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitY has sought certain information from the applicant vide deficiency letter dated 22.08.2019. However, the requisite information is still awaited. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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61	**Case No.:298/14/81-ALC2/2018**	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitY has sought certain information from the applicant vide deficiency letter dated 25.06.2019 followed by reminder dated 9.8.2019. However, the requisite information is still awaited. Hence, the Committee decided to wait for the comments. The case stands deferred.			

62	**Case No.:22/2/81-ALC2/2019**	Party Name: PRECISION METALS	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01108/AM19/	RLA File :03/95/040/01266/AM19/	Lic.No/Date:0310827315 26.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee. Case is deferred.			

63	**Case No.:383/14/81-ALC2/2018**	Party Name: SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01101/AM19/	RLA File :05/24/040/00661/AM19/	Lic.No/Date:0510409786 26.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019 followed by final reminder on 27.07.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the requisite information. The case stands deferred.			

64	**Case No.:388/14/81-ALC2/2018**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01106/AM19/	RLA File :02/24/040/00181/AM19/	Lic.No/Date:0210209027 28.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee. Case is deferred.			

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65	**Case No.:387/14/81-ALC2/2018**	Party Name: PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01105/AM19/	RLA File :05/24/040/00690/AM19/	Lic.No/Date:0510409820 28.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019 and followed by final reminder on 12.09.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant. The case stands deferred.			

66	**Case No.:58/2/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA P. LTD. (FORMERLY)	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01144/AM19/	RLA File :05/24/040/00709/AM19/	Lic.No/Date:0510409887 08.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME: 1. Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. The case stands deferred.			

67	**Case No.:91/2/81-ALC2/2019**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01177/AM19/	RLA File :07/24/040/00257/AM19/	Lic.No/Date:0710114697 22.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 28.10.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85168000	Electric Heating Resistors - Tungsten Boats	1000.000 Kg	1	81019990	Tungsten Sheets/ Plates / Strips	1030 Kg
2	85168000	Electric Heating Resistors - Molybdenum Boats	1000.000 Kg	2	81029590	Molybdenum Sheets / Plates / Strips	1030 Kg
3	85168000	Electric Heating Resistors - Tantalum Boats	500.000 Kg	3	81032090	Tantalum Sheets / Plates / Strips	515 Kg

Note: The words "Rods/Foils" may be deleted from the description of the import items.
RA concerned may take suitable consequential action accordingly.

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68	**Case No.:86/2/81-ALC2/2019**	Party Name: SATURN INDUSTRIES,	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/01172/AM19/	RLA File :07/24/040/00288/AM19/	Lic.No/Date:0710114695 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

69	**Case No.:2/2/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00002/AM20/	RLA File :05/23/040/00583/AM19/	Lic.No/Date:0510410092 29.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.09.2019 followed by final reminder on 22.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

70	**Case No.:10/2/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00010/AM20/	RLA File :04/24/040/00284/AM19/	Lic.No/Date:0410165406 02.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME: 1. To provide ISRI code of import item at Sl. No. 2. 2. To provide details of manufacturing processes with justification of wastage. The case stands deferred.			

71	**Case No.:17/2/81-ALC2/2019**	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00017/AM20/	RLA File :07/24/040/00307/AM19/	Lic.No/Date:0710114751 10.04.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 30.10.2019 given by Consultant (TEC-3) as under:			

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Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73071900	SOCKET 1WA16 (5.520MT weight) Hydraulic fitting	18488.000 Number	1	73041990	Carbon Seamless Pipe ASTM A106 GR.B (HOT Finished Carbon Steel Seamless Pipe ASTM A106 GR.B) Size: OD 50+0.5 x THK 8+0.5 Length 5mtrs to 10mtrs.	9.2 MT
2	73071900	SOCKET 1WA20(4.950 MT weight) Hydraulic fitting	11554.000 Number	2	73041990	Carbon Seamless Pipe ASTM A106 GR.B (HOT Finished Carbon Steel Seamless Pipe ASTM A106 GR.B) SIZE:OD 60+0.5 x THK 9+0.5 Length 5mtrs to 10mtrs.	8.3 MT
3	73071900	SOCKET 1WA12 (2.250 MT WEIGHT) Hydraulic fitting	11764.000 Number	3	73041990	Carbon Seamless Pipe ASTM A106 GR.B (HOT Finished Carbon Steel Seamless Pipe ASTM A106 GR.B) Size:OD 45+0.5 x THK 8+0.5 Length 5mtrs to 10mtrs.	4.0 MT

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

	Case No.:1/3/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
72	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that MeitY has sought the following information from the applicant vide letter. No.: 17(26)/2019-IPHW dated 25.09.2019:

1. Details of export product.
2. No. of import item required for manufacturing one unit of export product for each export item

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separately.
3. Wastage claimed in manufacturing process.
4. Justification thereof.

The case stands deferred.

73	**Case No.:6/3/81-ALC2/2019**	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00026/AM20/	RLA File :29/24/040/00001/AM20/	Lic.No/Date:2910025392 16.04.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME:

1. Need of magnetic grade of SS.
2. To provide the details of manufacturing processes alongwith justification of wastage with material balance.

The case stands deferred.

74	**Case No.:7/3/81-ALC2/2019**	Party Name: C. L. GUPTA EXPORTS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00027/AM20/	RLA File :29/24/040/00002/AM20/	Lic.No/Date:2910025393 16.04.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME:

1. Need of magnetic grade of SS.
2. To provide the details of manufacturing processes alongwith justification of wastage with material balance.

The case stands deferred.

75	**Case No.:17/3/81-ALC2/2019**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI:

1. Sl. No. 5, 8 & 11 of Standard Deficiency Format.
2. List of indigenous items with quantity.
3. Complete specification of import items 3, 5, 6, 10, 11 & 35.

The case stands deferred.

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76	**Case No.:1/5/81-ALC2/2019**	Party Name: APL METALS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00050/AM20/	RLA File :02/24/040/00008/AM20/	Lic.No/Date:0210209151 06.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78019100	ANTIMONIYAL LEAD ALLOY (containing Lead not less than 98%)	2000.000 MT	85481010	LEAD SCRAP COVERED BY ISRI CODE WORD RAILS	As per SION C-1153

RA concerned may take suitable consequential action accordingly.

77	**Case No.:15/5/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00064/AM20/	RLA File :03/94/040/00096/AM20/	Lic.No/Date:0310829026 14.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 06.08.2019 followed by a reminder on 21.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

78	**Case No.:28/5/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00077/AM20/	RLA File :03/94/040/00121/AM20/	Lic.No/Date:0310829099 17.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 07.08.2019 followed by a reminder on 21.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

79	**Case No.:25/5/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00074/AM20/	RLA File :04/24/040/00027/AM20/	Lic.No/Date:0410165608 17.05.2019	Deferred

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Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/5/2019-TSW dated 25.10.2019:

1. Use of export items.
2. Use of import items at Sl. No. 2, 3 & 18 and basis/justification for the quantities of these import items and the wastage claimed.
3. Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format.
4. Wastage claimed on various wires/tubes.

The case stands deferred.

80	**Case No.: 37/5/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00086/AM20/	RLA File :04/24/040/00039/AM20/	Lic.No/Date:0410165649 24.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: 7/85/2019-TSW dated 28.10.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

81	**Case No.:47/5/81-ALC2/2019**	Party Name: GESSMANN CONTROLLERS INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00096/AM20/	RLA File :07/24/040/00045/AM20/	Lic.No/Date:0710114993 31.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 12.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

82	**Case No.:4/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00273/AM20/	RLA File :03/95/040/00694/AM20/	Lic.No/Date:0310832139 10.10.2019	**Deferred**

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

Case is deferred.

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83	**Case No.:5/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00274/AM20/	RLA File :03/95/040/00693/AM20/	Lic.No/Date:0310832140 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

84	**Case No.:6/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00275/AM20/	RLA File :03/95/040/00691/AM20/	Lic.No/Date:0310832141 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

85	**Case No.: 2/15/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00271/AM20/	RLA File :03/95/040/00652/AM20/	Lic.No/Date:0310832132 10.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination and comments. The case stands deferred.			

86	**Case No.:3/15/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00272/AM20/	RLA File :03/95/040/00618/AM20/	Lic.No/Date:0310832137 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

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87	**Case No.:1/15/81-ALC2/2019**	Party Name: YASH METAL IMPEX PVT.LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00270/AM20/	RLA File :03/95/040/00669/AM20/	Lic.No/Date:0310832122 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

88	**Case No.:9/15/81-ALC2/2019**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00278/AM20/	RLA File :07/24/040/00153/AM20/	Lic.No/Date:0710115555 11.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY on 23.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

89	**Case No.:8/15/81-ALC2/2019**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00277/AM20/	RLA File :05/24/040/00346/AM20/	Lic.No/Date:0510412078 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

90	**Case No.:7/15/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00276/AM20/	RLA File :04/24/040/00109/AM20/	Lic.No/Date:0410166153 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

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91	**Case No.:10/15/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00279/AM20/	RLA File :04/24/040/00108/AM20/	Lic.No/Date:0410166158 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

92	**Case No.:11/15/81-ALC2/2019**	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00280/AM20/	RLA File :02/24/040/00099/AM20/	Lic.No/Date:0210209475 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Calcutta & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

93	**Case No.:14/15/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00283/AM20/	RLA File :02/24/040/00101/AM20/	Lic.No/Date:0210209479 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Calcutta & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

94	**Case No.:12/15/81-ALC2/2019**	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00281/AM20/	RLA File :03/94/040/00544/AM20/	Lic.No/Date:0310832237 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

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95	**Case No.:13/15/81-ALC2/2019**	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00282/AM20/	RLA File :03/94/040/00545/AM20/	Lic.No/Date:0310832238 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

96	**Case No.:15/15/81-ALC2/2019**	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00284/AM20/	RLA File :05/24/040/00386/AM20/	Lic.No/Date:0510412116 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

97	**Case No.:16/15/81-ALC2/2019**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2019 30.10.2019	**Status:**
	HQ File :01/81/050/00285/AM20/	RLA File :03/94/040/00555/AM20/	Lic.No/Date:0310832264 16.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant and in this regard, an email was sent on 24.10.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

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OFFLINE CASES

SI. No.	Party's Name	HQ/RA File No.	Case History	Decision	Status
R1	VOITH HYDRO PRIVATE LIMITED 0510397430 Dated: 28.01.2016	01/81/050/00517/AM16/ 05/24/040/00530/AM16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 01.11.2016. The applicant vide letter dated 16.08.2019 furnished reply to DHI deficiency letter dated 01.11.2016 and requested for ratification of ad-hoc norms. The representation was referred to DHI on 29.10.2019.	The representative of DHI requested to send again the complete set of application to DHI for examination of the case. Hence, the Committee directed to refer the case to DHI again.	Deferred
R2	HAVELLS INDIA LTD. 0510391800 dated 29.10.2014	01/81/050/00469/AM15/ 05/23/040/00332/AM15/	The case was rejected in M. No.9/81 dated 11.08.2015 due to non-submission of reply of deficiency letter dated 11.05.2015. The applicant vide letter dated 03.01.2019 has requested for ratification of the norms. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to DPIIT on 23.10.2019. It may be noted that the applicant has not deposited composition fee and reply to DPIIT's deficiency letter dated 11.05.2015.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case along with reply of deficiency letter dated 11.05.2019.	Deferred
R3	ANAND ARC LIMITED 0310819142 dated 14.02.2018	01/81/050/00007/AM19/ 03/94/040/00914/AM18/	The case was rejected in M. No. 02/81 dated 29.05.2018 on the ground that there is no correlation of between import and export items mentioned in the AA. The applicant vide letter dated 02.03.2019 has requested for ratification of ad-hoc norms and stated that the company is manufacturing of welding consumable products as per AWS standard. All products are manufactured in accordance with American welding standard (AWS) and export throughout the world. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination and called the applicant for personal hearing. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to (TEC-3) on 24.10.2019.	The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms	Deferred

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				Committee.	
R4	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/00325/AM12/ 07/24/040/00258/AM12/	The case was rejected in M. No.9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016.The case was considered in offline M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicant vide letter dated 01.05.2019 has furnished reply and requested to ratify the ad-hoc norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DHI. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to DHI on 25.10.2019.	The representative of DHI requested to send again the complete set of application to DHI for examination of the case. Hence, the Committee directed to refer the case to DHI again.	Deferred
R5	MEHTA TUBES LIMITED 0310813091 dated 05.05.2017	01/81/050/00138/AM18/ 03/95/040/01040/AM17/	The case was rejected in M. No.2/81 dated 29.05.2018 due to non-submission of reply of DIPP deficiency letter dated 09.08.2017. The applicant vide letter dated 18.04.2019 furnished the reply and requested to ratify the d-hoc norms. The case was last considered in M. No. 12/81 dt. 18.09.2019. The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case. As per decision of meeting no. 12/81 dt. 18.09.2019, email has been sent to applicant on 29.10.2019. However, no information has been received yet.	The Committee decided to wait for the reply of the applicant.	Deferred
R6	Valco Industries Ltd. 2210011493 Dated 10.06.2011	01/81/050/00035/AM18/ 22/21/040/00034/AM12/	The case was withdrawn in M. No.3/81-ALC2/2017 dated 02.05.2017 on the ground that the import of aluminium scrap is not allowed as per SION. The applicant vide letter dated 26.12.2017 has requested for correction of wrong input description on shipping bill and Personal Hearing. The case was last considered in M. No. 12/81 dt.	The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for	Deferred

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			18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to DPIIT on 23.10.2019. PH letter send on 18.10.2019.	personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	
R7	COSMOS ENGITECH PVT LTD. 3410042745 dated 09.12.2016	(Part file) 01/81/050/006 06/AM17/ 34/24/040/002 44/AM17/	The case was rejected in M. No. 2/81-ALC2/2018 dated 29.05.2018 due to non-submission of reply to DIPP deficiency letter dated 08.08.2017. The applicant vide letter dated 28.12.2018 has furnished reply and requested to ratify the norms. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to DPIIT on 23.10.2019.	The Committee considered the case as per agenda and the representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R8	GRAVITA INDIA LIMITED 1310048372 dated 09.09.2016	01/81/050/003 64/AM17/ 13/24/040/000 22/AM17/	The case was rejected in M. No.11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter dated 04.09.2018. The applicant vide letter dated 13.02.2019 has not furnished the reply of deficiency letter & requested to ratify the norms on repeat basis. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, email dated 18.10.2019 sent to applicant requesting them to attend PH on 30.10.2019.	The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R9	BHARAT HEAVY ELECTRICALS LIMITED 0510238811 dated 24.03.2009	01/81/050/007 88/AM09/ 05/24/040/006 99/AM09/	The case was considered in M. No: 26/81-ALC2/2009 dated 29.09.2009 and decided to relist the case in meeting dated 24.11.2009. However, the case was not re-indexed in meeting dated 24.11.2009. The case was last considered in M. No. 12/81 dt. 18.09.2019 and the Committee decided to see file for the developments in the case after 2009.	The Committee considered the case as per agenda and noted that the case is 10 year old & the file of the case is also not available in the Section as per retention schedule. Therefore, the Committee decided to	Rejected

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				reject the case.	
R10	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/00096/AM19/ 11/24/040/00006/AM18/	The case was ratified in M. No.5/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide their U. O. No.DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DHI.	The Committee noted that the case has not yet been referred to DHI for examination as decided in M. No. 12/81 dated 18.09.2019. Therefore, the Committee directed to refer the case to DHI for comments immediately.	Deferred
R11	TUBEX INDIA 0510400849 dated 19.12.2016	01/81/050/00544/AM17/ 05/24/040/00459/AM17/	The case was rejected in M. No.8/81-ALC2/2017 dated 11.07.2017 due to non-submission of reply of deficiency letter dated 14.02.2017 as raised by DIPP vide UO No. 12/5/2017-TSW/103 dated 24 /01/2017. This case was last considered in M. No. 12/81 dt. 18.09.2019. The Committee noted that the applicant has still not furnished reply of deficiency letter dated 14.02.2017. As per NC decision, an email has been sent to applicant on 22.10.2019 along with D/L dt. 14.02.2017. However, no reply has been received yet.	The Committee decided to wait for the reply of the applicant.	Deferred
R12	EVERSENDAI CONSTRUCTION PRIVATE LIMITED 0410163235 Dated 15.06.2017	01/81/050/00205/AM18/ 04/24/040/00053/AM18/	The case was rejected in M. No.18/81-ALC2/2017 dated 21.11.2017 due to non-submission of reply of deficiency letter dated 21.08.2017 as raised by DIPP vide UO No. 12/57/2017-TSW/155 dated 25/07/2017. The applicant vide letter dated 05.12.2017 & 23.08.2019 has furnished reply and requested to ratify the norms. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to DPIIT on 23.10.2019.	The Committee considered the case as per agenda. The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R13	EVERSENDAI CONSTRUCTION PRIVATE LIMITED 0410163236 Dated 15.06.2017	01/81/050/00204/AM18/ 04/24/040/00054/AM18/	The case was rejected in M. No. 18/81-ALC2/2017 dated 21.11.2017 due to non-submission of reply of deficiency letter dated 21.08.2017 as raised by DIPP vide UO No. 12/57/2017-TSW/155 dated 25/07/2017. The applicant vide letter dated 05.12.2017 & 23.08.2019 has furnished reply and requested to ratify the norms. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of	The Committee considered the case as per agenda and the representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

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			meeting no. 12/81 dt. 18.09.2019, the case has been referred to DPIIT on 23.10.2019.		
R14	SHINKWANG ELECTRONICS PRIVATE LIMITED 0510339369 dated 23.11.2012	01/81/050/00419/AM13/ 05/24/040/00313/AM13/	The case was rejected in M. No. 15/81-ALC2/2013 dated 08.10.2013 due to non-submission of reply to MSME deficiency letter vide U.O. No. 30(294)2011-ME dated 26.2.2013. The applicant vide letter dated 10.09.2019 has requested to ratify the norms. However, the applicant has not furnished reply to above mentioned deficiency letter. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to ask to deposit composition fee of Rs.5000/- as the request has been received beyond 90 days from the date of uploading the NC decision on DGFT website. The party has yet not been informed as the main file is not readily available.	The Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately.	Deferred
R15	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162/00580/AM11/ 34/24/040/00133/AM06/	The case was considered in Offline Agenda in M. No. 32/81 dated 25.10.2011. NC decided to reject the request of firm to allow import of Alloy Steel Coil as the above licence is issued under SION and inputs are allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in M. No.14/81 dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned Norms Committee for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 has enclosed copies of communications and other supporting documents and requested to ratify the norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for personal hearing to explain the case along with copies of shipping bills. As per NC decision email dated 18.10.2019 sent to	The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred

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			applicant requesting them to attend PH on 30.10.2019.		
R16	NSIL EXPORTS LIMITED 5610004970 dated 08.08.2016	01/81/050/00300/AM17/ 56/24/040/00025/AM17/	The case was rejected in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the ground that no information was received from the applicant regarding license amendment sheet for export product description as per MoS vide U.O. No. 2(11)/2016-TD dated 29.12.2017. The applicant vide letter dated 17.12.2018 has furnished reply and requested to ratify the norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MoS. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to MoS on 24.10.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R17	BHARAT HEAVY ELECTRICALS LIMITED 1110028321 dated 12.01.2018	01/81/050/00097/AM19/ 11/24/040/00007/AM18/	The case was ratified in M. No.5/81-ALC2/2018 dated 10.10.2018 as per DHI written comments vide U. O. No.3/58/2014-TSW(B). The applicant via mail dated 06.12.2018 requested for revision of norms for allowing deemed export benefit for rejected import item at Sl. No. 08 and with literature and technical write-up. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to refer the case to DHI for examination and call the applicant for personal hearing.	The Committee noted that the case has not yet been referred to DHI for examination as decided in M. No. 12/81 dated 18.09.2019. Therefore, the Committee directed to refer the case to DHI for comments immediately and call the applicant for personal hearing.	Deferred
R18	STERLITE POWER TRANSMISSION LIMITED 0310819587 Dated 07.03.2018	01/81/050/00030/AM19/ 03/95/040/00921/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated18.10.2018. The applicant vide letter received on 17.01.2019 has furnished the reply & requested for ratification of ad-hoc norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to DPIIT on 28.10.2019.	The Committee considered the case as per agenda and the representative of DPIIT informed in the meeting that the applicant's representation has not yet been received by DPIIT. Therefore, the Committee decided to send again the complete representation to DPIIT.	Deferred
R19	GOEL STEELS 0510405509 dated 02.02.2018	01/81/050/00255/AM19/ 05/23/040/00429/AM18/	The case was ratified in M. No.6/81-ALC2/2018 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 16.08.2019 has requested to allow 10% wastage. The case was last considered in	The Committee decided to wait for the report of study group.	Deferred

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			M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.		
R20	JAYNA STEEL INDIA 0510406390 dated 09.05.2018	01/81/050/00260/AM19/ 05/23/040/00062/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested for revision of fixed Norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R21	SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00397/AM17/ 05/24/040/00287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide their UO No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 has requested for revision of ratified norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH.	The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred
R22	CONSOLIDATED COIN COMPANY PVT LTD 0510405317 dt. 11.01.2018	01/81/050/00104/AM19/ 05/23/040/00387/AM18/	The case was ratified in M. No. 3/81 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. No.24/81 dated 21.2.2017. The applicant vide letter dated 17.12.2018 & 04.09.2019 has requested for revision of ratified Norms. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to DPIIT on 23.10.2019.	The Committee considered the case as per agenda and the representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R23	KEI Industries Limited 0510407612 dated 27.08.2018	01/81/050/00702/AM19/ 05/23/040/00226/AM19/	The case was ratified in M. No. 12/81 dated 13.02.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case	The Committee decided to wait for the comments.	Deferred

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			to Consultant (TEC-3). As per NC decision, the case has been referred to Consultant (TEC-3) on 23.10.2019. However, no comments have been received yet.		
R24	Bharat Wire Ropes Ltd 0310815138 dated 11.08.2017	01/81/050/00312/AM18/ 03/94/040/00404/AM18/	The case was ratified in M. No. 17/81 dated 07.11.2017 on repeat basis as per RA, Mumbai letter no. 03/94/040/404/AM18/38 dated 11.08.2017. The applicant vide letter dated 03.01.2019 has requested for fixation of ad-hoc norms on repeat basis in term of policy circular no. 14 dated 27.12.2018. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to Consultant (TEC-3) on 23.10.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R25	INDUSTRIAL METAL POWDERS INDIA PVT LTD. 3110067107 dated 06.07.2018	01/81/050/00562/AM19/ 31/83/040/00052/AM19/	The case was ratified in M. No. 3/81 dated 15.05.2019 on the recommendation of representative of MSME. The applicant vide letter dated 10.06.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MSME. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to MSME on 29.10.2019. However, no comments have been received yet.	The Committee considered the case as per agenda. The representative of MSME, in his written comments, has recommended to revise the wastage from the 9.6% to 12% on the basis of norms ratified for AA No. 3110065614 dated 28.08.2015. Hence, the Committee decided to revise the norms on repeat basis as approved for for AA No. 3110065614 dated 28.08.2015. RA concerned may take suitable consequential action accordingly.	Approved
R26	CONSOLIDATED COIN COMPANY	01/81/050/00947/AM19/ 05/23/040/004	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments of Consultant (TEC-3).	The Committee considered the case as per agenda and directed	Deferred

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	PRIVATE LIMITED 0510409208 dated 07.01.2019	27/AM19/	The applicant vide letter dated 07.07.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. However, the case has not yet been referred to DPIIT for examination.	to forward the applicant's representation to DPIIT immediately.	
R27	BHARAT HEAVY ELECTRICALS LIMITED 1110018794 dated 27.10.2008	01/81/050/00492/AM09/ 11/24/040/00024/AM09/	The case was ratified in M. No. 18/81 dated 04.08.2009 as per written comments of DHI vide U. O. No. 3(7)/2009/TSW(B)/334 dated 19.08.2009. The applicant vide letter dated 09.07.2018 has requested for revision of norms on actual import/utilization for import items at Sl. No. 3, 4, 9, 17, 20, 21, 24, 43 and 55 with justification. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH.	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting.	Deferred
R28	RR KABEL LIMITED 0310823944 Dated 24.09.2018	01/81/050/00505/AM19/ 03/95/040/00593/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 07.07.2019 has requested for revision of ratified norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH.	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting.	Deferred
R29	BILCARE LIMITED 3110066383 dated 25.10.2016	01/81/050/00442/AM17/ 31/83/040/00099/AM17/	The case was ratified in M. No. 03/81 dated 14.08.2018 as per written comments of DIPP as approved for AA No. 3110066596 dated 17.02.2017 ratified in M. No. 19/81 dated 05.12.2017. The applicant vide letter dated 31.10.2018 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):(1.)Percentage net content of import item no. 1 to 3 in export product. (2.) Percentage net content of import item no. 4 & 5 on solid content basis. As per NC decision, D/L was issued on 14.10.2019. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R30	CONSOLIDA	01/81/050/002	The case was ratified in M. No.7/81	The Committee	Deferred

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	TED COIN COMPANY PVT LTD 0510406615 dated 25.05.2018	40/AM19/ 05/23/040/000 82/AM19/	dated 29.11.2018 as per written comments of Consultant (TEC-3). The applicant vide letter dated 11.03.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. However, the case has not yet been referred to DPIIT for examination.	considered the case as per agenda and directed to forward the applicant's representation to DPIIT immediately.	
R31	APAR INDUSTRIES LIMITED 3410044571 dated 10.10.2018	01/81/050/006 12/AM19/ 34/24/040/002 21/AM19/	The case was ratified in M. No.4/81 dated 29.05.2019 as per written comments of Consultant (TEC-3) decided to fix the ad-hoc norms. The applicant vide letter dated 03.07.2019 has requested for revision of ratified norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision email dated 21.10.2019 sent to applicant requesting them to attend PH on 30.10.2019. The party vide email dated 21.10.2019 has sought another date for PH.	The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred
R32	ARMOR PLAST LIMITED 0710113842 dated 12.09.2018	01/81/050/006 55/AM19/ 07/24/040/001 56/AM19/	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. This case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was issued on 14.10.2019. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R33	P.K.STEEL AND METAL WORKS 0510408754 dated 04.12.2018	01/81/050/009 37/AM19/ 05/24/040/004 90/AM19/	The case was ratified in M. No. 5/81 dated 12.06.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the	The Committee decided to wait for the report of study group.	Deferred

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			applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.		
R34	ASHISH FOILS PVT. LIMITED 0510405415 dated 19.01.2018	01/81/050/00850/AM19/ 05/23/040/00414/AM18/	The case was ratified in M. No. 14/81 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant's representation received on 07.12.2019 with a request for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R35	SHRI PARSHAVNATH IMPEX (INDIA) 0510407088 dated: 05.07.2018	01/81/050/00332/AM19/ 05/24/040/00202/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 19.04.2019 has requested for revision of ratified Norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R36	Padmavati Export 0510406991 dated 28.06.2018	01/81/050/00299/AM19/ 05/24/040/00180/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant's representation received on 26.04.2019 with a request for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R37	Padmavati Export	01/81/050/00298/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the	The Committee decided to wait for the report of	Deferred

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	0510406414 dated 10.05.2018	05/24/040/00020/AM19/	recommendation of Consultant (TEC-3). The applicant's representation received on 26.04.2019 with a request for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	study group.	
R38	VERSATILE CARD TECHNOLOGY PVT LTD. 0410163278 dated 27.06.2017	01/81/050/00290/AM18/ 04/24/040/00062/AM18/	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per comments of MeitY vide U. O. No. 17(43)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 08.07.2019 has requested for revision of ratified norms and stated that the NC allowed wastage at lowest but actual process wastage is higher than the allowed wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MeitY for examination. However, the case has not yet been referred to MeitY.	The Committee considered the case as per agenda and directed to forward the applicant's representation to MeitY immediately.	Deferred
R39	PRIYANKA INDIA PVT. LTD. 0510410078 dated 28.03.2019	01/81/050/01184/AM19/ 05/24/040/00724/AM19/	The case was ratified in M. No. 04/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R40	SANEET STEELS 510406371 dated 09.05.2018	(Part file) 01/81/050/00802/AM19/ 05/24/040/00069/AM19/	The case was ratified in M. No. 14/81-ALC2/2018 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 12.04.2019 has requested to revise the norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing	The Committee decided to wait for the report of study group.	Deferred

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			processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.		
R41	ARMOR PLAST LTD 0710113649 Dated 27.07.2018	01/81/050/00448/AM19/ 07/24/040/00110/AM19/	The case was ratified as recommended by Consultant (TEC-3) with the condition that grade & diameter of SS to match in import & export item. The applicant vide letter dated 15.07.2019 has stated that they have already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they have requested to remove the word "Tubes" from the export item. This case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R42	HIND ALUMINIUM INDUSTRIES LTD. 0310825143 dated 20.11.2018	01/81/050/00680/AM19/ 03/94/040/00686/AM19/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 13.08.2019 stated that the input used has been changed by the ALC without any intimation/discussion /approval from them. They have imported and used the Aluminium Coil in manufacture of export product. They have, therefore, requested to reinstate Aluminium Plates/Sheets/Coils/Slabs as applied by them in advance authorization. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, an email dated 18.10.2019 sent to the applicant to attend PH on 30.10.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that during a certain period, the prices of value added products i.e. Aluminium Plates/Sheets/Coils etc. were lower in Chinese market (Shanghai Metal Exchange) vis-à-vis London Metal Exchange. Hence, it procured the value added material from China which was melted to manufacture the end product. The representatives also stated that these value added products have been allowed to other company viz. Apar Industries in the past.	Rejected

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				However, the Committee was of the view that value added product is not required to manufacture the end product. Further GN-2 also allow import of "Aluminium" and "Zinc" wherever permitted in the form of Ingots/Pigs/Sows/Slabs and T-Bars only. The Committee was informed that in all the recent cases of APAR Industries, the NC has allowed import of ingot only by deleting Plate/Sheet/Coil etc. Hence, the Committee decided not to accede to the request of the applicant.	
R43	ARMOR PLAST LTD 0710112339 dated 01.11.2017	01/81/050/00884/AM19/ 07/24/040/00217/AM18/	The case was ratified in M. No. 4/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has stated that they have already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they have requested to remove the word "Tubes" from the export item. This case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R44	PRIYANKA INDIA PVT. LTD. 510410088 dated 28.03.2019	01/81/050/01186/AM19/ 05/24/040/00745/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the	The Committee decided to wait for the report of study group.	Deferred

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			applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.		
R45	MOKSH EXIM 0510409095 dated 27.12.2018	01/81/050/00938/AM19/ 05/24/040/00542/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 taking cue from SION C-22 as recommended by MSME. The applicant vide letter dated 13.05.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R46	INDUSTRIAL METAL POWDERS INDIA PVT LTD. 3110067249 dated 10.12.2018	01/81/050/00682/AM19/ 31/83/040/00141/AM19/	The case was ratified in M. No. 02/81-ALC2/2019 dated 01.05.2019 taking cue from approved AA No. 3110065614 dated 28.08.2015 as recommended by representative of MSME with the condition that the size of export should be less than size of import. The applicant vide letter dated 10.06.2019 & 01.07.2019 has requested to allow 25% wastage (instead of 9% wastage after 20% recovery from scrap) and import quantity may be suitably modified. The case was last considered in M. no. 12/81 dt. 18.09.2019 and decided to refer the case to MSME. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to MSME on 25.10.2019. However, no comments have been received yet.	The Committee considered the case as per agenda. The representative of MSME, in his written comments, has recommended to revise the wastage from the 9.6% to 12% on the basis of norms ratified for AA No. 3110065614 dated 28.08.2015. Hence, the Committee decided to revise the norms on repeat basis as approved for for AA No. 3110065614 dated 28.08.2015. RA concerned may take suitable consequential action accordingly.	Approved
R47	BHARAT WIRE ROPES LTD. 0310819950 dated 20.03.2018	01/81/050/00232/AM19/ 03/94/040/00983/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested for correction in quantity i.e. correction in calculation error in norm for item at Sr. No. 1 & 2. Enhancement in quantity of Zinc as allowed under SION C 670. This case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish details of	The Committee decided to wait for the applicant's reply.	Deferred

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			calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019. However, no reply has been received yet.		
R48	BHARAT WIRE ROPES LTD. 0310820591 Dated: 23.04.2018	01/81/050/00234/AM19/ 03/94/040/00039/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 14.06.2019 has requested for enhancement in quantity of Zinc as allowed under SION C 670. This case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R49	BHARAT WIRE ROPES LTD. 0310819949 dated 20.03.2018	01/81/050/00233/AM19/ 03/94/040/00982/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested for correction in quantity i.e. correction in calculation error in norm for item at Sr. No. 1 & 2. Enhancement in quantity of Zinc as allowed under SION C 670. This case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019.	The Committee decided to wait for the applicant's reply.	Deferred
R50	JAYNA STEEL INDIA 0510406419 dated 10.05.2018	01/81/050/00259/AM19/ 05/23/040/00072/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of representative of MSME and Consultant (TEC-3) with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant vide letter dated 10.04.2019 has requested for revision of ratified Norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants	The Committee decided to wait for the report of study group.	Deferred

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			manufacturing same/similar products. A decision would be taken based on the report of the study group.		
R51	POLYCAB WIRES PVT. LTD. 0310816399 dated 17.10.2017	01/81/050/00472/AM18/ 03/95/040/00522/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018). The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. However, the case has not yet been referred to Consultant (TEC-3).	The Committee considered directed to forward the applicant's representation to Consultant (TEC-3) immediately.	Deferred
R52	POLYCAB WIRES PVT. LTD. 0310818249 dated 05.01.2018	01/81/050/00155/AM19/ 03/95/040/00806/AM18/	The case was ratified in M. No.3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018). The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. However, the case has not yet been referred to Consultant (TEC-3).	The Committee directed to forward the applicant's representation to Consultant (TEC-3) immediately.	Deferred
R53	POLYCAB WIRES PVT. LTD. 0310818064 dated 28.12.2017	01/81/050/00018/AM19/ 03/95/040/00787/AM18/	The case was ratified in M. No.2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in M. No.23/81-ALC2/2017 dated 06.03.2018. The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. However, the case has not yet been referred to Consultant (TEC-3).	The Committee considered the case as per agenda and directed to forward the applicant's representation to Consultant (TEC-3) immediately.	Deferred

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R54	POWER GEAR LTD. 0710060192 dated 29.09.2018	01/81/050/00419/AM09/ 07/24/040/00359/AM09/	The case was ratified in M. No. 28/81-ALC2/2009 dated 13.10.2009 (actually held on 11.11.2009) as per written comments of DHI vide U. O. No. 3(72)/2008/TSW(B)/373 dated 29.09.2009. The applicant vide letter dated 08.01.2019 stated that they had submitted request for review of the ratified norms vide letter dated 14.05.2013. The case was reconsidered in Meeting No. 08/81 dated 15.07.2014 and was rejected due to non-submission of reply. Now, the applicant vide letter dated 08.01.2019 has again requested for revision of ratified norms as under:- (i) Quantities for the import item no.5 as 48 numbers instead of 24 and (ii) Quantity for import item Sl.No.6 as 2.248 MT instead of 784 Kgs.. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, PH letter was sent via email dated 18.10.2019 and representation has been sent to DHI via email dated 29.10.2019.	The Committee considered the case as per agenda and heard the applicant's representative. The committee decided to modify the norms ratified in M. No. 28/81-ALC2/2009 dated 13.10.2009 (actually held on 11.11.2009) as under: (i) The quantity of import item at Sl. No. 5 may be allowed with 24 pairs instead of 24 numbers (on net to net basis). (ii) The decision for rest of the import items will remain the same as decided in the M. No. 28/81-ALC2/2009 dated 13.10.2009. RA concerned may take suitable consequential action accordingly.	Approved
R55	POWER GEAR LTD. 0710063772 dated 23.03.2009	01/81/050/00779/AM09/ 07/24/040/00675/AM09/	The case was ratified in M. No. 26/81-ALC2/2009 dated 29.09.2009 (actually held on 04.11.2009) as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/415 dated 29.10.2009. The applicant vide letter dated 08.01.2019 has requested for revision of ratified norms i.e. the applicant requested to allow the item at Sl. No. 11 as it was deleted by NC. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, an email dated 18.10.2019 was sent to applicant to attend PH on 30.10.2019.	The Committee considered the case as per agenda and heard the applicant's representative. The committee decided to reject the request for revision of ratified norms on the ground the applicant had already imported & exported the items with the same description.	Rejected
R56	SHIVA UTENSILS INDUSTRIES PVT. LTD.	01/81/050/00329/AM19/ 05/24/040/00088/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3).	The Committee decided to wait for the report of study group.	Deferred

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	0510406463 dated 15.05.2018		The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.		
R57	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406780 dated 07.06.2018	01/81/050/00330/AM19/ 05/24/040/00138/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 as per recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R58	JAYNA STEEL INDIA 0510406418 dated 10.05.2018	01/81/050/00261/AM19/ 05/23/040/00073/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R59	SIDDHI TRADERS 0510406537 dated 21.05.2018	01/81/050/00333/AM19/ 05/24/040/00093/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing quantity of import item with 7% wastage as per recommendation of Consultant (TEC-3). The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was	The Committee decided to wait for the report of study group.	Deferred

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			last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.		
R60	JINDAL SAW LIMITED 0510400595 dated 02.12.2016	01/81/050/00452/AM17/ 05/23/040/00393/AM17/	The case was ratified in M. No. 6/81-ALC2/2017 dated 13.06.2017 as per DIPP UO. No.12/45/2017-TSW/89 dated 13.06.2017. The applicant vide letter dated 06.06.2019 has stated that NC had permitted less quantity of Polyethylene (HDPE) against Import Item No.13, 26 & 39 and requested to allow the differential quantity of Polyethylene (HDPE) as calculated and applied in the Advance Authorization. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R61	MONTEX GLASS FIBRE IND PVT. LTD. 0310813758 dated 05.06.2017	01/81/050/00216/AM18/ 03/95/040/00190/AM18/	The case was ratified in M. No. 12/81-ALC2/2017 dated 05.09.2017 on repeat basis as approved for AA No. 0310791833 dated 09.12.2014 ratified in NC M. No. 8/81 dated 28.07.2015 as per DIPP comments vide UO No. 12/65/2017-TSW/101 dated 18/09/2017. The applicant vide letter dated 01.11.2018 has requested for amendment in norms. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 23.10.2019. However, no comments have been received yet.	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R62	AJAY AGARWAL & SONS 0510406236 dated 26.04.2018	01/81/050/00402/AM19 05/23/040/00040/AM19/	The case was ratified in M. No.8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested for 10% wastage. The Committee noted in	The Committee decided to wait for the applicant's reply.	Deferred

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			Meeting No. 12/81 dt. 18.09.2019 that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case. As per NC decision, an email was sent to applicant on 29.10.2019 requesting for proof of deposition of composition fee. However, no reply has been received yet.		
R63	APAR INDUSTRIES LIMITED 3410044555 dated 08.10.2018	01/81/050/00616/AM19/ 34/24/040/00209/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 has requested for revision of ratified Norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, an email dated 21.10.2019 was sent to applicant to attend PH on 30.10.2019. The party vide email dated 21.10.2019 has sought another date for PH.	The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred
R64	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510410184 dated 09.04.2019	01/81/050/00014/AM20/ 05/23/040/00001/AM20/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 on repeat basis as approved for AA No. 0510409208 dated 07.01.2019 in the M. No. 01/81 dated 10.04.2019. The applicant vide letter dated 08.08.2019 has requested for re-consider the case and allow 'Gross Quantity of Inputs', as asked by them in their application. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 23.10.2019. However, no comments have been received yet.	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R65	PILOT INDUSTRIES LTD. 0510402645 dated 19.05.2017	01/81/050/00199/AM18/ 05/24/040/00073/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing the wastage of 5%. The applicant via email dated 21.11.2018 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT for examination. However, the case has not yet been referred to DPIIT.	The Committee directed to forward the applicant's representation to DPIIT immediately.	Deferred

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R66	SANEET STEELS 0510407021 dated 29.06.2018	01/81/050/00328/AM19/ 05/24/040/00189/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	The Committee decided to wait for the report of study group.	Deferred
R67	SHIVALIK BIMETAL CONTROLS LTD. 0510398533 dated 17.05.2016	01/81/050/00197/AM17/ 05/24/040/00045/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MSME. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has was referred to MSME on 25.10.2019.	The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred
R68	VINDHYA TELELINKS LTD. 1110025730 dated 19.09.2011	01/81/050/00558/AM18/ 11/24/040/00027/AM12/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 as per DoT comments vide O. M. No.15-02/207-IP dated 14.05.2018. The applicant vide letter dated 22.10.2018 and 09.11.2018 has request for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DoT for examination. However, the case has not yet been referred to DoT.	The Committee directed to forward the applicant's representation to DoT immediately.	Deferred
R69	CONSOLIDATED COIN COMPANY PVT LTD 0510405810 dated 07.03.2018	01/81/050/00103/AM19/ 05/23/040/00457/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. dated 21.2.2017. The applicant vide letter dated 17.12.2018 has request for revision of ratified norms of Export Product 'Coin Blanks (Consisting of Copper-65%, Nickel-10 And Zinc-25%)' under Advance Authorization No.	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

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			0510405810 dated 07.03.2018. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 23.10.2019.		
R70	ANGLO STEEL PVT. LIMITED 0310796525 dated 09.06.2015	01/81/050/00185/AM16/ 03/94/040/00165/AM16/	The case was approved in Norms Committee-II special meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796525 instead of 0310798525. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case has yet not been referred to Consultant (TEC-3) as the main file is not readily available.	The Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately.	Deferred
R71	ANGLO STEEL PVT. LIMITED 0310796526 dated 09.06.2015	01/81/050/00184/AM16/ 03/94/040/00173/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796526 instead of 0310798526. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). The case has yet not been referred to Consultant (TEC-3) as the main file is not readily available.	The Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately.	Deferred
R72	ANGLO STEEL PVT. LIMITED 0310796527 dated 09.06.2015	01/81/050/00186/AM16/ 03/94/040/00182/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796527 instead of 0310798527. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). The case has yet not been referred to Consultant (TEC-3) as the main file is not readily available.	The Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately.	Deferred
R73	APAR INDUSTRIES LIMITED 3410044570 dated 10.10.2018	01/81/050/00613/AM19/ 34/24/040/00191/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 has request for revision of ratified norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision email dated 21.10.2019 sent to applicant	The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred

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			requesting them to attend PH on 30.10.2019. The applicant vide email dated 21.10.2019 has sought another date for PH.		
R74	NAGREEKA INDCON PRODUCTS (P) LTD. 0310815357 dated 23.08.2017	01/81/050/00336/AM18/ 03/95/040/00343/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 allowing the quantity of import item 1.05 Kg/Kg content in the export product. However, the applicant vide letter dated 18.03.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. However, no comments have been received yet.	On the request of DPIIT, the Committee decided to send a copy of application / representation again to DPIIT for examination.	Deferred
R75	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510409513 dated 29.01.2019	01/81/050/00980/AM19/ 05/23/040/00462/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments were given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 30.04.2019. However, the applicant vide letter dated 03.09.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 24.10.2019.	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R76	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510408678 dated 29.01.2019	01/81/050/00551/AM19/ 05/23/040/00362/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments were given by DPIIT vide U.O. No.: P-47011/14/2019-TSW dated 30.04.2019. However, the applicant vide letter dated 03.09.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 24.10.2019.	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R77	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610005104	01/81/050/00187/AM18/ 56/24/040/00051/AM17/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of MoS vide U. O. No.: 2(6)/2017-TD dated 13.12.2018. The applicant vide letter dated 25.04.2019 has requested for revision of	The Committee decided to wait for the comments.	Deferred

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	dated 23.03.2017		ratified norms as per the statement of the actual export made under the AA. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MoS. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to MoS on 25.10.2019. However, no comments have been received yet.		
R78	JINDAL QUALITY TUBULAR LIMITED 0510401960 dated 15.03.2017	01/81/050/00036/AM18/ 05/23/040/00594/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R79	JINDAL QUALITY TUBULAR LIMITED 0510403717 dated 18.08.2017	01/81/050/00356/AM18/ 05/23/040/00190/AM18/	The case was ratified in M. No. 6/81-ALC2/2019 dated 26.06.2019 as per written comments dated 13.05.2019 given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R80	JINDAL SAW LTD. 0510395490 dated 31.08.2015	01/81/050/00301/AM16/ 05/23/040/00221/AM16/	The case was ratified in M. No. 22/81-ALC2/2015 dated 09.02.2016 as per written comments of DIPP vide U.O. No. 12/11/2016-TSW/88 dated 17.05.2016. The applicant vide letter dated 12.09.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. However, no comments	The Committee decided to wait for the comments.	Deferred

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			have been received yet.		
R81	SVAM PACKAGING INDUSTRIES PRIVATE LIMITED 0510398071 dated 30.03.2016	01/81/050/00173/AM17/ 05/24/040/00626/AM16/	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018 as per written comments of DIPP vide F.No.7/176/2018-TSW dated 27.06.2018. The applicant vide letter dated 10.10.2018 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R82	Vedanta Limited, Madurai 3510044672 dated 17.02.2015	01/81/171/00019/AM16/ 35/24/039/00003/AM15/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3).However, the applicant vide letter dated 06.06.2019 has requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. However, the case has not yet been referred to Consultant (TEC-3).	The Committee directed to forward the applicant's representation to Consultant (TEC-3) immediately.	Deferred
R83	SAHNEY KIRKWOOD PVT. LIMITED 0310825416 dated 05.12.2018	01/81/050/00552/AM19/ 03/95/040/00913/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated18.09.2019 as per recommendation of Consultant (TEC-1). The applicant vide letter dated 14.10.2019 has requested revision of ratified norms & personal hearing. However, the applicant vide email dated 24.10.2019 was called to attend PH on 30.10.2019. The party vide email dated 25.10.2019 has sought another date for PH.	The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting,	Deferred
R84	SAHNEY KIRKWOOD PVT. LIMITED 0310824725 dated 26.10.2018	01/81/050/00544/AM19/ 03/95/040/00764/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated18.09.2019 as per recommendation of Consultant (TEC-1). The applicant vide letter dated 14.10.2019 has requested revision of ratified norms & personal hearing. However, the applicant vide email dated 24.10.2019 was called to attend PH on 30.10.2019. The party vide email dated 25.10.2019 has sought another date for PH.	The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting.	Deferred

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R85	APAR INDUSTRIES LIMITED 3410044796 dated 07.01.2019	01/81/050/009 51/AM19/ 34/24/040/003 06/AM19/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms.	The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination and to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred
R86	APAR INDUSTRIES LIMITED 3410043984 dated 21.03.2018	01/81/050/009 67/AM19/ 34/24/040/003 36/AM18/	The case was ratified in M. No. 7/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms.	The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination and to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred
R87	APAR INDUSTRIES LIMITED 3410044066 dated 19.04.2018	01/81/050/008 37/AM19/ 34/24/040/003 82/AM18/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms.	The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination and to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred
R88	POWER GEAR LIMITED 0710059261 dated 21.08.2008	01/81/050/003 41/AM09/ 07/24/040/002 66/AM09/	The subject AA of the applicant was ratified by NC-II in its Meeting No. 18/81-ALC2/2009 dated 04.08.2009 (actually held on 01.09.2009) as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/340 dated 28.08.2009. The applicant vide letter dated 07.01.2019 has stated that they had requested on 30.11.2009 to review the ratified norms. However, no decision is found available in the file based on their representation dated 30.11.2009. The applicant via email dated 14.08.2019 has again requested to reconsider the case. They have furnished a copy of composition fee receipt of Rs.5000/- deposited on 10.01.2019.	The Committee considered the case and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee noted that the Authrisation was issued in 2008 and norms were ratified in 2009. From the records available in the file, it is observed that after submitting request for review in	Rejected

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				2009, the party never sent any communication for review of the norms till 2019. Hence, the Committee after a careful consideration decided not to reopen such old case.	
R89	POWER GEAR LIMITED 0710027717 dated 01.03.2004	01/81/050/01041/AM04/ 07/24/040/00676/AM04/	The case was ratified in Meeting No. 26/81 dated 25.09.2007. However, the party vide letter dated 08.01.2019 had requested to review of Norms. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to Consultant (TEC-3) for examination.	The Committee considered the case and heard the applicant's representative during personal hearing who informed that it does not have any record in respect of the said case with it. The Committee noted that no record is available in r/o the subject case in DGFT. Hence, the Committee after a careful consideration decided not to reopen such old case.	Rejected
R90	SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00174/AM19/ 05/24/040/00606/AM18/	The case was ratified in Meeting No.3/81-ALC2/2018 dated 14.08.2018. However, the applicant vide letter dated 18.06.2019 has stated that the norms was ratified as per SION C-397 but the export item is different. They had applied wastage 34% on import and 51.51% on export. They had, therefore, requested to review the decision and requested for personal hearing. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to DPIIT. However, the case has not yet been referred to DPIIT.	The Committee decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the next NC meeting.	Deferred

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Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	**19**	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

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30/10/2019 AA No - 0510407901

Reply dt. 21.10.19

Import 1- 1.01.kg/kg. Content in EP

2 (i) Relevent XLPE compound 1.05 kg./kg. Content in EP

2 (ii) Relevent Semi-conducting XLPE compound 1.05 kg./kg. Content in EP

2 (Iii) HDPE 1.05 kg./kg. Content in EP

2 (iV) LDPE 1.05 kg./kg. Content in EP

3 & 4- 1.05 kg./content in EP

5 - 1.02 sq. mtr. /sq. mtr. Content in EP

6- 1.02 kg./kg. Content in EP. Word "tape"may be deleted

28/x

DGS I

भारत सरकार
वाणिज्य मंत्रालय
विदेश व्यापार महानिदेशालय
उद्योग भवन, नई दिल्ली-110011
शुल्क मुक्त योजना- 2

विषय:- प्रकिया पुस्तक (खण्ड) के पैरा 4.7 के अनुसार मानदण्डों की पुष्टि अग्रिम लाइसेंस सं० 0510407901 दिनांक 26.09.2018

PARAMOUNT COMMUNICATIONS LTD. से प्राप्त दिनांक 21.10.2019 का ~~आवेदन~~ उत्तर की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को **आगामी** बैठक मे सूचीबध्द किया गया था।

(अमित कुमार)
सहायक निदेशक
फोन नo :23061562 एक्स 267

1. श्री आर.पी.गोयल अपर महानिदेशक (अध्यक्ष),विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
2. श्री शोभित गुप्ता , उपमहानिदेशक, विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
3. श्री अमित कुमार, सहायक निदेशक, विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
4. श्री कुलदीप सहरावत, निदेशक, दूरसंचार विभाग, संचार भवन, नई दिल्ली।
5. श्री ए.के मिश्रा, सहायक औद्योगिक सलाहकार, इस्पात मंत्रालय, उद्योग भवन, नई दिल्ली।
6. श्री संदीप चौहान, विकास अधिकारी, औद्योगिक नीति एवं संवर्धन विभाग, उद्योग भवन, नई दिल्ली।
7. श्री बी.सी नायक, तकनीकी सलाहकार, भारी उद्योग विभाग, उद्योग भवन नई दिल्ली।
8. श्री के एस सोढी, सहायक निदेशक, एमएसएमई, निर्माण भवन, नई दिल्ली।
9. श्रीमती आशा नागिया, वरिष्ठ निदेशक, इलैक्ट्रानिक विभाग, सीजीओ काम्पलैक्स, नई दिल्ली।
10. श्री वी सी अग्रवाल, तकनीकी सलाहकार -3, विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
11. श्री शेश कुमार, तकनीकी सलाहकार-1, विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
12. श्री मयंक कृष्णा, सहायक निदेशक, इंजीनियरिंग निर्यात प्रोमोशन काउंसिल, 11 टाल्स्टो मार्ग, नई दिल्ली।
13. डा० सुरेन्द्र सिंह, वरिष्ठ उपनिदेशक, 11 टाल्स्टो मार्ग, नई दिल्ली।

जीएफटी यू.ओ. सं. 01/81/50/ 526 /एएम-19 /शुल्क मुक्त योजना-2/ 413 दिनांक 23/10/ .2019

File No.P-47011/131/2019-TSW

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30/10/2019

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)

****

Subject: - M/s Laser Power & Infra Pvt. Ltd. - AA No.0210208903 dated 07.01.2019
Reference: - DGFT ID No. 01/81/050/949/AM19/ DES-2/173 Dated: 17.09.2019

With reference to the above, the undersigned is directed to say as under:

Although firm has claimed a wastage of 2 % on all the inputs, but the quantities of import items is much higher Moreover, they have not taken the weight of alloying materials in Al-Alloy used in messenger wires in Arial Bunched cables (Export item No. 1) . Accordingly firm may be asked to clarify above and also to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz: net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms Committee may take a view.

O/C - Seeing 16/10/2019

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U O.NO. P-47011/131/2019-TSW dated 15 .10.2019

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30/10/19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Leitwindshriram Manufacturing Pvt.Ltd.(AANo.0410165649 dated 24.05.2019)
Reference: - DGFT ID No. 01/81/050/0086/AM20/DES-2/129 dated 09.09.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as 2400Nos on net to net basis with accountability clause.
2. Quantity of import item at Sl.No.2 may be allowed as 2400Nos on net to net basis with accountability clause.

Norms Committee may take a view.

28/10/2019

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. 7/85/2019-TSW dated 28.10.2019